

LUCKNOW UNIVERSITY MOOT COURT ASSOCIATION

PRESENTS

DR. R.U. SINGH NATIONAL MEMORIAL WRITING AND DRAFTING COMPETITION, 2020

WIN EXCITING CASH PRIZE UPTO WORTH INR 3000/-

**LAST DATE OF REGISTRATION:
6 JULY, 2020**

**FEES: SINGLE: ₹75
TEAM: ₹100**

**FOR QUERIES CONTACT :
SHIVI CHADDHA : 8896650235
SWARAJ SHUKLA : 9125598096**

OUR PATRONS



Prof. Alok Kumar Rai
Vice Chancellor
University of Lucknow



Prof. C.P. Singh
Head & Dean
Faculty of Law,
University of Lucknow



Mr. Panchrishi Dev Sharma
Assistant Professor
Chairman, LUMA.

ORGANISING COMMITTEE

5th YEAR



Muskan Agarwal
(Co-Convener)



Gaurav Gupta
(Convener)



Harshita Rajnish
(Co-Convener)

4th YEAR



Tejaswini Bajpai



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Maitreyee Mishra



Avaniika Singh

LUCNOW UNIVERSITY MOOT COURT COMMITTEE

ABOUT INSTITUTE

Founded in 1867, LU is one of the oldest institutions of Indian higher education. It is affiliated to University Grants Commission; Association of Commonwealth Universities (ACU); Association of Indian Universities (AIU); Distance Education Council (DEC); National Assessment and Accreditation Council (NAAC); National Council of Teacher Education (NCTE) and Bar Council of India (BCI).

NEW CAMPUS (FACULTY OF LAW)

The Faculty of Law, University of Lucknow has been pioneer legal institution of India. The Law Faculty was separated from main Campus and shifted to the new Campus on the Sitapur Road, Lucknow from 2002-03.

Its alumni include Dr. Avtar Singh, the well-known authority on Contract Law; Dr. A.T. Markos, former Director of Indian Law Institute; Dr. Shanker Dayal Sharma, Former President of India; Shri Ram Krishna Hegde, Former Chief Minister of Karnataka.

Faculty includes 500* students enrolled in integrated law course, 1000* in three year law and 30* in LL.M. The New Campus also have ITS, Public Health and Democracy, Engineering and IMS departments which consists of more than 1400* students. The campus is a self contained unit to provide all infrastructural facilities to teachers as well as students.



ABOUT THE COMPETITION

The Lucknow University Moot Court Association is organising a National Memorial Writing competition in its attempt to expand learning and growth during the Covid-19 Pandemic when traditional learning and competition have become obsolete.

The world has changed swiftly and has left us all grappling with its aftereffects. With the changing times and modifying lifestyle, societal issues and crimes have also expanded to newer horizons taking different intensities and attitudes and changing the dynamics of vulnerability. Due to the lifestyle that compels to spend most of the time indoors, the amount of Cyber Crimes have increased manifold, Cyber Security and Awareness and privacy of individuals have become of paramount importance and are now discussed more often. Present day deliberations also include the role of youth in the times that are coming forth. The crimes connected with the youth of our country are to be handled with special diligence and care as they are the lamps lighting our future. It is equally pertinent in present times to lessen and eventually diminish the crimes that take place against women online and otherwise and ensure their safety and dignity. Hence the proposition is based on the currently most discussed topics of Criminal Law and Laws regarding information technology and are aimed to amplify the experience and learning participants get with a better grasp on these important questions of Law.

MOOT PROPOSITION

Disclaimer: The Proposition is neither intended to nor does it attempt to resemble any incident or any person, living or dead. Any such resemblance is purely coincidental. The Proposition is a fictitious factual account prepared for the purposes of the present Competition only and it does not attempt to influence or predict the outcome of any matter whatsoever.

1. Union of King's Landing is a country in the continent of the Crownlands and got its independence in the year 1947 from the Vale of Arryn. Union of King's Landing being the largest democracy in the world has the lengthiest written constitution and the state owes certain responsibilities towards all the citizens. Riverrun is one the main cities of Union of King's Landing.
2. In Union of King's Landing the women are worshipped like goddesses. In many historical writings and religious texts, it is mentioned that prosperity comes to them who protect and love their women and girls. The role and place of women is higher than any other person in the society of Union of King's Landing.
3. Riverrun is one of the Union Territories of Union of King's Landing. There is a school in Riverrun namely Hogwarts. There are many students admitted to Hogwarts. There was a social media group namely "Teen Locker Room" consisting of school boys of Hogwarts

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and others in a social media App named ‘Snowgram’. The average age of the boys of “Teen Locker Room” was 16-18 years. In this group they shared images of girls without their consent, passed vulgar comments and objectified them amongst each other. A series of screenshots which were posted on social media platforms exposed the group’s chat. A list of members of the group chat had also been released publicly on 7th May, 2020.

4. Leaked screenshots of the group showed that the boys were discussing about having physical relationship with their classmates as well as other girls who were users of the ‘Snowgram’ app. They rated them on scales of sexual beauty, sexual desires, the size of their breasts and other inappropriate parameters. Another bunch of messages has membered sharing photos of teenage girls and making others guess her age. They allegedly shared nude/morphed pictures, videos and manipulated the photographs of the women and the girls. They also shared the personal information of concerned young girls and women amongst the group.

5. As the screenshots of the group namely “Teen Locker Room” went viral, many of the accounts related to the group (mainly consisting of boys) had been deactivated. Boys whose names went viral, started to threaten the girls. One of the main media houses of Union of King’s

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Landing reported that one of the boys of concerned group on 9th May, 2020, threatened the girls and said, *“It is the right time when we should publicize the nude pictures and edited videos of all the girls. They are becoming the leader of all girls. We have enough power to show them what their actual status is.”*

6. One of the well-known social activists of “Arya-Sansa Mahila Samman Manch” namely ‘Margaery Tyrell’ after considering such an immodest, indecorous and indelicate incident filed a Writ Petition in the form of a PIL in The High Court of Riverrun on 10th May, 2020 and wanted, this matter to get investigated by an investigation agency namely ‘Gregor Clegane Bureau of Investigation’.

7. One of the media houses “Joffrey Baratheon Print & Electric Media” published a report on 12th May 2020, in which it was clearly mentioned that there were many groups like “Teen Locker Room” which existed even after the matter pertaining to the ‘Snowgram’ App came into limelight. In this report “Joffrey Baratheon Print & Electric Media” also stated that Daario Naharis and Ygritte (Both of them are members of the Arya-Sansa Mahila Samman Manch) had already warned the concerned school authorities about this matter 20-22 days earlier but they didn’t take any appropriate action.

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8. After that Tyrion Lannister, who is also the head of 'Lannister Activist Group', and father of the girl whose pictures were shared, filed a FIR against these boys, under the concerned sections of IPC and other laws. He wrote a letter to the executive of Union of King's Landing and demanded a strong action against 'Snowgram' and 'Funbook' as 'Snowgram' didn't take any appropriate actions and 'Snowgram' is also a platform of 'Funbook'.

9. After that one of the police officers of 'Meereen Thana' namely 'Petyr Baelish', on 15th May 2020, arrested 26 boys related to 'Teen Locker Room'. In the house of a boy named 'Bran Stark', 'Petyr Baelish', allegedly had been beaten 'Eddard Stark' who is the father of 'Bryn Stark'. Even though the pictures of young adolescent girls were leaked in the private group, the speculations of the accounts being hacked were questions. This also propounded questions in reference to how the pictures were obtained by the boys, since none of the girls reported such incident.

10. The guardians of boys who are related to the 'Teen Locker Room' on 16th May 2020, went to the Supreme Court of Union of King's Landing, filed a Writ Petition and argues that criminalization of such communication among boys amounts to violation of Right to Privacy.

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The petition also stated that no legal implications follow if a person publishes on a public platform (electronic or otherwise) obscene and/or sexually explicit conversations exchanged between two or more persons, privately & consensually and IT Act's criminalization of certain kinds of private communications (in electronic form) is not justified as a reasonable restriction under Article 19(2) of the Constitution in the interests of 'decency' or 'morality' and the right to privacy and the other reasons which necessitated decriminalization of adult consensual homosexual acts, hold relevance in this present case.

11. A media house namely “Ramsay Bolton Print & Electric Media” on 17th May 2020, published the names of boys who were related to the concerned matter. Number of peaceful protests were taken out but some of them got violent. After that many people attacked the boys and their family members. Because of media trial parents of a certain boys, killed themselves by suicide. According to Supreme Court guidelines, Right to Privacy and dignity is extended to a female victim and will not extend to the accused boys, with reference to publication of name and disclosure of identity in public.

12. The newspaper and media report had created a hue and cry and a number of peaceful protests were taken out for punishing the arrested persons. People started protesting in front of their houses. They have

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also been incidents of stone pelting at their houses. Because of which, the families of boys had to face many problems and troubles.

13. In the light of above mentioned situation, the arrested persons represented by their respective guardians on 19th May 2020, had filed a Writ Petition against the electronic media houses and print media agencies before the Hon'ble Supreme Court for violating their 'Right to Privacy and Dignity' as enshrined under the Constitution of Union of King's Landing and mandatory provisions provided in other laws for not disclosing the identity of the juveniles in conflict with law. Cyber Crime Cell of Union of King's Landing, namely 'Sandor Cyber Crime Cell' had already lodged a FIR against the boys for cyber bulling and now one more FIR had been registered by the guardians of the boys for cyber bulling and media trial.

14. On 21st May 2020, Supreme Court of Union of King's Landing clubbed all the petitions and the Hon'ble Chief Justice of Supreme Court of Union of King's Landing constituted a bench for final hearing of the concern matter.

Note- No issues to be made in addition to the given issues below.

1. Whether the petitions are maintainable or not?

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- II. Whether the arrest of 26 boys is illegal and amounts to violation of Right to Life and Personal Liberty or not?
- III. Whether criminalization of such communication and publication of name of juveniles amounts to violation of Right to Privacy or not?
- IV. Whether the IT Act's criminalization is justified as a reasonable restriction under Article 19(2) on the ground of decency or morality?

Note: The laws of Union of King's Landing and Riverrun are *pari materia* to that of Union of India and National Capital Territory of Delhi respectively.





TIMELINE FOR THE COMPETITION

Release of the Proposition	26 th June, 2020
Last Date for Registration	6 th July, 2020
Last Date for Online Payment	6 th July, 2020
Last Date to seek Clarifications	9 th July, 2020
Release of the Clarifications	11 th July, 2020
Last date for the Submission of the Memorial	22 nd July, 2020
Declaration of Results	25 th July, 2020

RULES AND REGULATIONS

1. TEAM COMPOSITION AND ELIGIBILITY

- 1.1 Students pursuing the Three or Five Year courses of the LL.B. Degree or its equivalent in the academic year 2019-2020 from any recognized Law School/College/University in India are eligible to participate.
- 1.2 The participants can participate as an Individual or a team of 2 members only.

2. LANGUAGE

The official language of the competition shall be English.

3. REGISTRATION

The registration will be through filling google form by clicking on the given link or scanning the QR Code given below.

https://docs.google.com/forms/d/e/1FAIpQLSfiZOSuLM1x8doQOGiaRst47BC_12-_ESVnkpc6QETuCBeg6w/viewform?usp=sf_link



4. REGISTRATION FEE

The Registration Fee is **INR 75** for Individual Participation and **INR 100** for Team participation.

5. CLARIFICATIONS TO THE MOOT PROPOSITION

A full list of clarifications shall be released by July 11, 2020.

6. ANONYMITY

- 6.1 The participating team shall be allotted a team code upon registration.
- 6.2 The team shall not disclose their identity anywhere in their written Memorials and instead should use the code allotted.

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6.3 Non-compliance with the Rules 6.2 shall result in immediate disqualification of the participant/team.

6.4 The decision of the Organizing Committee in this regard shall be final.

7. MEMORIAL

7.1 Each team shall prepare a Petitioner and a Respondent Memorial.

7.2 One (1) soft copy (only in MS Word .doc/.docx format) must be emailed to mcclucknowuniv@gmail.com latest by July 22, 2020 (23:59 hours IST) with the subject “Memorials for Team Code__”.

7.3 The file names of the electronic copies of the Memorials must contain only the team code and the side being represented in the following format: e.g. (for Team Code 13) 13P or 13R, “P” being for “Petitioner” Memorial and “R” for “Respondent” Memorial and so forth.

7.4 The Memorial for each side should be submitted as one single file and not in multiple files. Any violation of this rule shall invite penalty in accordance with rule.

7.5 Format of Memorials

7.5.1. The Memorials shall necessarily consist of only and only the following sections:

a) Cover Page

b) Table of Contents

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- c) List of Abbreviations
- d) Index of Authorities (with page number where the authority has been cited)
- e) Statement of Jurisdiction
- f) Statement of Facts (not exceeding 2 pages)
- g) Statement of Issues
- h) Summary of Arguments (not exceeding 2 pages)
- i) Arguments Advanced (not exceeding 20 pages)
- j) Prayer (not exceeding 1 page)

7.5.2. Each Memorial shall have the following and only the following on its cover page:

1. The team code on the upper right hand corner of the cover page
2. The name and place of the Forum
3. The relevant legal provision under which it is filed
4. Name of parties and their status on whose behalf the memorial is filed

7.5.3. Teams shall cite authorities in the Memorial using footnotes following the Harvard Bluebook 19th Edition. Explanatory or illustrative footnotes are not allowed.

7.5.4. The Memorial shall have the following mandatory formatting specifications:

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1. The team code on the upper right hand corner of the cover page
2. The name and place of the Forum
3. The relevant legal provision under which it is filed
4. Margins: 1 inch on each side.

For footnotes, the formatting specifications are:

1. Font type: Times New Roman
2. Font Size: 10
3. Single Line Spacing

7.5.5. The following colour scheme shall be followed for the Cover Page of the Memorial:

Petitioner: Blue

Respondent: Red

7.5 .6 Penalties

Late Submission	1 mark per memorial every 12 hours after the deadline of submission disqualification beyond 48 hours
Wrong File Name	1 mark per Memorial
Failure to submit Memorial as one File	1 mark per Memorial
Exceeding page limits (Refer to Rule 7.5.1)	1 mark per exceeding page
Failure to include the sections in the Memorial (Refer to Rule 7.5.1)	3 marks per section
Failure to include the required information on the cover page (Refer to Rule 7.5.2)	1 mark per violation
Failure to use the correct colour	2 marks per Memorial

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9. EVALUATION OF MEMORIAL

9.1 Every Memorial will be marked on scale of 100.

9.2 The Memorial shall be evaluated according to the following criteria:

- a) Knowledge of Facts: 15 Marks
- b) Knowledge of Law: 15 Marks
- c) Proper and Articulate Analysis: 10 Marks
- d) Depth and Use of Research: 20 Marks
- e) Organisation and Clarity: 20 Marks
- f) Evidence of Original Thought: 10 Marks
- g) Correct Format and Citation: 10 Marks

10. AWARDS

10.1 Winner will get cash prize of **INR 2000** along with 'Certificate of Merit'.

10.2 Runners up will get cash prize of **INR 1000** along with 'Certificate of Merit'.

10.3 Certificate of participation shall be given to all the participants and all the winners will receive 'Certificate of Merit' in addition to the 'Certificate of Participation'.

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11. MISCELLANEOUS

- 11.1 Implementation and interpretation of rules regarding the practice and procedures, the final decision lies with the Organizing Committee.
- 11.2 If any one of the members of a team is notified or informed of any detail or information concerning the Competition, it shall be deemed as if the said team as a whole has been duly notified or informed.
- 11.3 The Proposition is neither intended to nor does it attempt to resemble any incident or any person, living or dead. Any such resemblance is purely coincidental. The Proposition is a fictitious factual account prepared for the purposes of the present Competition only and it does not attempt to influence or predict the outcome of any matter whatsoever.
- 11.4 The copyright in the Memorials submitted by the teams shall vest jointly with Faculty of Law, University of Lucknow the acceptance of such vesting is a precondition to participation in the Competition. The Rules governing the conduct of the Competition should be strictly adhered to. Any deviation thereof can attract penalties or disqualification at the sole discretion of the Organizing Committee.
- 11.5 The Organizing Committee reserves the right to amend, alter, vary or change, in any manner whatsoever, the Rules governing the Competition, which would be communicated to the teams within a

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reasonable period of time

11.6 The Chairperson of the Organizing Committee of Faculty of Law, University of Lucknow shall be the final arbiter for these Rules and any such decision made by him on any issue/dispute arising in relation to the Competition shall be final and binding on all concerned.

11.7 The Organizing Committee, as mentioned in these Rules, refers to the Moot Court Committee of the Faculty of Law, University of Lucknow

11.8 There is no limit on the no. of participation from a particular institution.

12. MODE OF PAYMENT

12.1 The payment can be made through BHIM UPI/ GOOGLE PAY/ PAYTM/PHONEPE .

12.2. **The registration fee is to be paid to the following: MOBILE NUMBER: 8181838340 (NISHANT VEER SINGH)**

13. CONTACT DETAILS

For any further clarification or assistance, feel free to contact:

Shivi Chaddha- 8896650235

Swaraj Shukla- 9125598096

You can send your queries at: mcc.lucknowuniv@gmail.com